

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 29

C.P. (IB)/1214(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.05.2024

NAME OF THE PARTIES: **ENCORE ASSET RECONSTRUCTION**
COMPANYPRIVATE LIMITED V/s D S
KULKARNI & ASSOCIATES THROUGH
ITS PARTNERS MR. DEEPAK S.
KULKARNI AND MRS. HEMANTI D.
KULKARN

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Ms. Radhika Kabra, Advocate appeared for the Financial Creditor.
2. Mr. Yash Jariwala, Advocate appeared for the Resolution Professional.
3. Mr. Ankit Pitti, CA appeared for the Personal Guarantor.
4. Learned counsel for the Personal Guarantor seeks two-week time to file reply. Time granted.
5. List this matter on **04.06.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)